

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.532/12
Thursday, this the 18th day of July, 2013

C O R A M :

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

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| 1. | Mr.M Unnikrishnan
S/o.Late Govinda Poduval
Special Secretary to Government
Local Self Government Department
Government Secretariat
Thiruvananthapuram | Applicants |
| 2. | P.S Sreekumar
S/o.Late K.Prabhakaran Nair
Special Secretary to Government
Government Secretariat
Thiruvananthapuram | |

(By Advocate Mr. S Radhakrishnan)

versus

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| 1. | The Union of India represented by the Secretary
Ministry of Personnel
Public Grievances & Pensions
Department of Personnel & Training
Government of India
New Delhi – 110 001 | Respondents |
| 2. | The Chief Secretary to Government of Kerala
General Administration
(Special A) Department
Thiruvananthapuram | |

(By Advocate Ms.Deepthi Mary Varghese, ACGSC for R1 and
Mr.M.Rajeev, GP (R2))

This application having been heard on 18th July 2013 this Tribunal on
the same day delivered the following :-

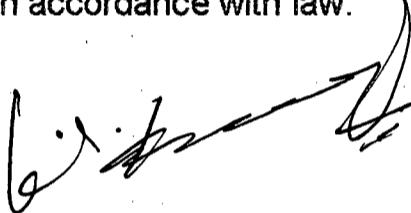


ORDER**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

We have been informed that a fresh proposal is being contemplated by the State Government. The Government Pleader submits that already the case is rejected. Whatever be the case, there is no vested right for the applicants to compel the Tribunal to issue a positive direction to the respondents. It is purely the discretion of the State Government as well as the Central Government. As such, this O.A is closed without any further orders. If any grievance subsists by the decision of the Department, it is up to the applicant to take up legal recourse in accordance with law.



K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER



Dr.K.B.S.RAJAN
JUDICIAL MEMBER

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